

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
O.A. No. 1002/2018

In The Matter of:-

Abhist Kusum Gupta

Applicant (s)

Vs.

State of Uttar Pradesh & Ors.

Respondent (s)

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1.	Status Report in the matter of O.A. No. 1002/2018 titled as Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors. in compliance to Hon'ble NGT Order dated 25.02.2020.	
2.	Annexure-I: Letters issued by CPCB to CEO, New Okhla Industrial Development Authority, Noida dated: 19.03.2020, 12.05.2020 and 13.08.2020.	
3.	Annexure-II: New Okhla Industrial Development Authority, Noida vide letter dated 15.09.2020 submitted updated action taken report and future action plan to CPCB for abatement of pollution of NOIDA drain.	
4.	Annexure-III: CPCB has examined the action plan and observations communicated to NOIDA authority vide letter dated 28.09.2020.	
5.	Annexure-IV: CPCB communicated to Principal Secretary, Urban Development, Uttar Pradesh vide letter dated 28.09.2020 for submission of action plan for treatment of wastewater discharging from Khora Nagar Palika.	
6.	Annexure-V: CPCB requested Delhi Jal Board (DJB) and East Delhi Municipal Corporation vide letter dated 28.09.2020 to submit the status report on action plan of untreated sewage of Kondli and Gharoli area.	
7.	Annexure-VI: Delhi Jal Board vide letter dated 15.10.2020 issued to CPCB regarding status report on flow of untreated sewage of Kondli and Gharoli area.	
8.	Annexure-VII: Hon'ble NGT order dated 25.02.2020.	



(N.K. Gupta)

Scientist 'E'

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Dated: - 29.10.2020

Place: - Delhi

**STATUS REPORT IN THE MATTER OF O.A NO 1002/2018 TITLED; ABHISHT
KUSUM GUPTA VS STATE OF UTTAR PRADESH & ORS**

1.0 BACKGROUND

Hon'ble NGT in the matter of O.A No 1002/2018 titled; Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors vide order dated 25.02.2020 has directed as:

“UP Irrigation Flood Control Department and NOIDA Authority may take further remedial action expeditiously which may be overseen by the Principal Secretary, UP Irrigation and Flood Control Department and the Chairman, NOIDA Authority. The Chairman, NOIDA authority will act as a nodal agency for coordination and compliance which may be further overseen and coordinated by the CPCB”

2.0 ACTION TAKEN BY CPCB

In compliance to the directions of Hon'ble NGT, CPCB has taken following action:

1. Directions of Hon'ble NGT communicated to CEO, NOIDA vide letters dated 19/03/2020, 12/05/2020 and 13/08/2020 to provide progress report in the matter. Copy of letter is attached as *Annexure-I*.
2. NOIDA vide letter dated 15/09/2020 has submitted updated action taken report and future action plan to CPCB for abatement of pollution of NOIDA drain. Copy of letter is attached as *Annexure-II*.
3. Further, CPCB has examined the proposed action plan and observations communicated to NOIDA authority vide letter dated 28/09/2020. Copy of letter is attached as *Annexure-III*.
4. CPCB communicated to Principal Secretary, Urban Development, Uttar Pradesh vide letter dated 28/09/2020 for submission of action plan for treatment of wastewater discharging from Khora Nagar Palika. Copy of letter is attached as *Annexure-IV*. Reply is still awaited.
5. CPCB also requested Delhi Jal Board (DJB) and East Delhi Municipal Corporation vide letter dated 28/09/2020 to submit the status report on action plan of untreated sewage of Kondli and Gharoli area (Delhi Catchment area) into Kondli drain. Copy of letter is attached as *Annexure-V*
6. Delhi Jal Board vide letter dated 15/10/2020 informed that as per action plan trapping of drains contributing wastewater discharge into Kondli drain from Delhi catchment was completed in January, 2020. Copy of letter is attached as *Annexure-VI*.

File No. A-14011/1/2019-Mon 63

Dated: 19/03/2020

To,

The CEO, Noida
Sector 6, Noida - 201301
District Gautam Budh Nagar
Uttar Pradesh, India

Subject- In the matter of O.A No 1002/2018 titled Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors direction dated 25.02.2020.

Sir,

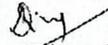
Hon'ble NGT in the above said matter vide order dated 25/02/2020 directed as follows (copy enclosed);

"UP Irrigation Flood Control Department and NOIDA Authority may take further remedial action expeditiously which may be overseen by the Principal Secretary, UP Irrigation and Flood Control Department and the Chairman, NOIDA Authority. The Chairman, NOIDA authority will act as a nodal agency for coordination and compliance which may be further overseen and coordinated by the CPCB"

In view of the above, it is requested to take further remedial action in coordination with Principal Secretary, UP Irrigation and Flood Control Department and appraise the progress made to this office in said matter.

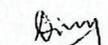
Enclosure: As Above

Yours faithfully


[Divya Sinha]
DH UPC-I

Copy to:

1. Regional Officer, Noida
U. P. Pollution Control Board : for follow up with Noida Authority
E-12/1, Sector-1, Noida-201301
Uttar Pradesh
2. The Principal Secretary
U.P Irrigation Department : for information please
90, Cantonment Rd, Udaiganj,
Husainganj, Lucknow,
Uttar Pradesh 226001
3. DH-LAW : for information please


[Divya Sinha]

3567/UPC-I
20/03/2020

कन्द्रीय प्रदूषण नियन्त्रण बोर्ड
निर्गत NSI/20/03/20
दिनांक 20/03/20



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Reminder-I

File No. A-14011/1/2020-Mon

Dated: 12/05/2020

To,

The CEO, NOIDA
Sector 6, Noida - 201301
District Gautam Budh Nagar
Uttar Pradesh, India

Subject-Directions of Hon`ble NGT in the matter O.A No 1002/2018 vide order dated 25.02.2020

Reference: CPCB letter no A-14011/1/2019-Mon dated 19.03.2020

Sir,

Kindly refer to our earlier letter of even number dated 19/03/2020 (enclosed), wherein it was requested to take remedial action in compliance with above cited Hon`ble NGT directions. However, compliance report has not been received so far from your office. In this regard, it is requested to provide the compliance report on the subject to this office at the earliest so that report is filed in NGT within the stipulated timeframe. It may be noted that matter is coming up for hearing on 18.05.2020.

Enclosure: As Above

Yours faithfully,


[Divya Sinha]
DH UPC-I

Copy to:

1. **Regional Officer, Noida** : For follow up with Noida
U.P. Pollution Control Board, Authority
E-12/1, Sector-1, Noida – 201301,
Uttar Pradesh
2. **The Principal Secretary,** : For information please.
U.P. Irrigation Department
90, Cantonment Road, Udaiganj,
Husainganj, Luknow
Uttar Pradesh 226001
3. DH Law : For information please.


[Divya Sinha]



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Reminder-II

File No. A-14011/1/2020-Mon

Dated: 13/08/2020

To,

The CEO, New Okhla Industrial Development Authority [NOIDA]
Sector 6, Noida - 201301
District Gautam Budh Nagar
Uttar Pradesh, India

Subject-Request for compliance report in the matter of O. A No 1002/2018 titled; Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors, Hon'ble NGT order dated 25.02.2020.

References: CPCB letters of even no dated 19.03.2020 and 12/05/2020

Sir

As you are aware Hon'ble NGT vide order dated 25.02.2020 has directed as follows (copy enclosed)

"UP Irrigation Flood Control Department and NOIDA Authority may take further remedial action expeditiously which may be overseen by the Principal Secretary, UP Irrigation and Flood Control Department and the Chairman, NOIDA Authority. The Chairman, NOIDA authority will act as a nodal agency for coordination and compliance which may be further overseen and coordinated by the CPCB"

CPCB vide letters of even number dated 19/03/2020 and 12.05.2020 has requested NOIDA to take remedial actions and furnishing of compliance report in compliance with above cited Hon'ble NGT directions. However, compliance report is yet to be received from your office. In this regard, it is again requested to provide the compliance report on the subject to this office at the earliest so that report can be filed to NGT within the stipulated timeframe.

Enclosure: As Above

Yours faithfully

[N K Gupta]
DH UPC-I

Copy to:

1. **Regional Officer, Noida** : For follow up with Noida Authority.
U.P. Pollution Control Board.
E-12/1, Sector-1, Noida - 201301,
Uttar Pradesh
2. **The Principal Secretary,** : For information please.
U.P. Irrigation Department
90, Cantonment Road, Udaiganj.
Husainganj, Luknow
Uttar Pradesh 226001
3. **DH Law** : For information please.

[N K Gupta]

3700/UPC-1
18/8/2020

o/c

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... NS
दिनांक... 18/8/20

PRIORITY

161764
21/9

22/9

shvg.

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
OFFICE OF THE Dy. GENERAL MANAGER (JAL)
SECTOR-5, NOIDA

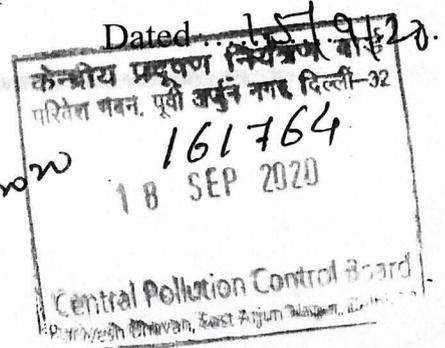
No: Noida/DGM(Jal)/2020/...164.....

To

The Chairman
Central Pollution Control Board
Ministry of Environment Forest & Climate Change
Govt. of India, New Delhi

DH-UPC-I

21/09/2020



SUBJECT : UPDATES ON THE PROPOSED ACTION PLAN IN COMPLIANCE TO HON'BLE NGT DIRECTION:

Ref.:

1. NGT OA No. 1002/ 2018 titled Abhist Kusum Gupta Vs State of Uttar Pradesh & Ors order dated 19/02/2019 and 30/07/2019.
2. CPCB File No. A-14011/1/ 2015-UPC-1/ 2015/ 2477 dated 06/06/2019
3. Noida Authority Letter No.: Noida/ CEO/ 2019/ 1401 dated 20/12/2019

In compliance with the Hon'ble NGT direction Noida Authority vide above referred letter submitted 9 (Nine) point action plan before the Hon'ble bench.

An update on the submitted action plan is hereby furnished for the ready perusal and sympathetic consideration please:

Sr.	Action Plan with Proposed Timeline as submitted before	Follow up Action												
	A committee has been constituted to inspect high rise building's STP and to evaluate the performance of every STP. The committee will examine whether the STP to perform standard parameter. It operates in a compliance manner and discharges only the treated effluent in the passing drain, post utilizing the treated waste-water at their end. The defaulters are to be identified and recommended for	<p>1).The committee as constituted by the NOIDA AUTHORITY has made inspection at 47 high rise societies. There are total 95 nos. of Group Housing Societies out of which 43 nos. of project are completed and 52 nos. of societies have got partial occupancy certificate. The inspection of 50 percent high rise societies has been completed Status report of their STPs are as follows:-</p> <table border="1"> <thead> <tr> <th>Sr No.</th> <th>Name of Societies</th> <th>Location</th> <th>STP Status</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>M/s Granite Great Properties Ltd. C-23, Greater Kailash Enclave, Part-1, New Delhi.</td> <td>GH-03, Sector-100</td> <td>Sewage is being discharge in open drain. Notice has been issued by Noida Authority and discharge of untreated Sewage has been stopped.</td> </tr> <tr> <td>2</td> <td>M/s Paras Season Haven Pvt. Ltd, GH-</td> <td>GH-01D, Sector-168</td> <td>Discharging sewage in open drain. Penalty of Rs. 80,000/- has been imposed for violation of</td> </tr> </tbody> </table>	Sr No.	Name of Societies	Location	STP Status	1	M/s Granite Great Properties Ltd. C-23, Greater Kailash Enclave, Part-1, New Delhi.	GH-03, Sector-100	Sewage is being discharge in open drain. Notice has been issued by Noida Authority and discharge of untreated Sewage has been stopped.	2	M/s Paras Season Haven Pvt. Ltd, GH-	GH-01D, Sector-168	Discharging sewage in open drain. Penalty of Rs. 80,000/- has been imposed for violation of
Sr No.	Name of Societies	Location	STP Status											
1	M/s Granite Great Properties Ltd. C-23, Greater Kailash Enclave, Part-1, New Delhi.	GH-03, Sector-100	Sewage is being discharge in open drain. Notice has been issued by Noida Authority and discharge of untreated Sewage has been stopped.											
2	M/s Paras Season Haven Pvt. Ltd, GH-	GH-01D, Sector-168	Discharging sewage in open drain. Penalty of Rs. 80,000/- has been imposed for violation of											

environment compensation for non-compliance of NGT orders. More stringent action will be taken against the builders as per Noida Authority rules. (Time Required - 1year)

	01D, Sector-168, Noida (Paras Season Society)		NGTs Environmental norms. Discharge of untreated Sewage has been stopped.
3	M/s Supertech Ltd. Plot No. -B-28 & 29, Sector-58, Noida (Supertech Capetown Society)	GH-1A Sector-74	STP is functional but not performing standard norms.
4	M/s Skytech Construction Pvt. Ltd. Plot No.-GH-01D, Sector-76, Noida (Skytech Matrott)	GH-01D, Sector-76	STP construction is not completed, so non-functional and locked
5	M/s Amrapali Silicon City	Sector 76	Untreated sewage is being discharged into drain from back side of society through long pipeline
6	Assotech Windsor Court	Sector 78	STP not Constructed
7	M/s Antriksh Developers & Promoters Pvt. Ltd., Plot No.-GH-05A, Sector-78, Noida (Antriksh Golf View -II)	GH-05A, Sector-78	STP functional but not properly maintained
8	M/s Sunshine Infrawell Pvt. Ltd., Plot No.-GH-05B, Sector-78, Noida (Sunshine Helios)	GH-05B Sector-78	Constructed but not functional
9	M/s G.S. Protors Pvt. Ltd., GH-01C, Sector-78, Noida (Sikka Karmik)	GH-01C, Sector-78	STP under construction No maintenance staff available
10	M/s Orian Infrabuild Pvt. Ltd., Plot No.-GH-01/B, Sector-78,	GH-01/B Sector 78	STP not Constructed

		Noida (Aditya Urban Casa)		
11	M/s Aims Max Gardenia Developers Pvt. Ltd. Plot No.- GH-01, Ecocity, Sector-75, Noida	GH-01, Sector-75	STP not functioning properly	
12	Aims Max Gardenia Developers Pvt. Ltd., GH-08, Sector-75, Noida	Sector-75	STP not functional	
13	Aims Max Gardenia Developers Pvt. Ltd., GH-12, Ecocity, Sector-75, Noida	GH-12 Sector-75	STP functional but not maintained properly	
14	M/s Valuent Developers Pvt. Ltd. Plot No.- H-169, Sector-63, Noida (Valuent Infra Developers)	GH-16 Sector-75	Applied for Connection	Jal/Sewar
15	M/s Maxblis Construction Pvt. Ltd., Plot No.-17, Ecocity, Sector-75, Noida (Max Villas GH-17)	GH-17 Sector-75	STP not properly	
16	M/s Paramount Towers Pvt. Ltd., Plot No.- GH-06, Sector-137, Noida (Paramount Floraville)	GH-06 Sector-137	STP found working	
17	M/s Gulshan Homes Pvt. Ltd., Plot No.-GH-07A, Sector-137, Noida (Gulsan Vivante)	GH-07A Sector-137	STP found working	
18	M/s Imperial	GH-01	STP not working Properly	

		Housing Venture Pvt. Ltd. 11 th Floor, Paras Twin Tower, Sector-54, Gurgaon, Haryana (Paras Tierra)	Sector-137	
19		M/s Logix Infrastructure Pvt. Ltd. GH-02, Sector-137, (Blossom County)	GH-02, Sector-137	STP Not found working in full capacity
20		M/s Supertech Ltd. Plot No.-GH-03, Sector-137, Noida (Supertech GP housing)	GH-03 Sector-137	STP found working
21		Purvanchal Society GH-4	Sector-137	STP found working
22		M/s Exotica Housing, Pvt. Ltd., GH-05A, Sector-137 (Frexco Prasco)	GH-05A Sector-137	STP found working
23		M/s M.P.G. Realty Pvt. Ltd., Plot No.-GH-07B, Sector-137, Noida (Ajnara Home)	GH-07B Sector-137	STP not found working
24		M/s I.V. County Pvt. Ltd., Plot No.-GH-05, Sector-121, Noida (Cleo County)	GH-05 Sector-121	STP is functional but not performing standard norms
25		M/s Ajnara India Ltd. Plot No.-GH-01B, Sector-74, Noida (Ajnara Grand Heritage)	GH-01B Sector-74	STP is functional but not performing standard norms
26		M/s J.M. Housing Ltd., Plot No.-GH-01C, Sector-76, Noida (JM orchid)	GH-01C, Sector-76	STP functional

27	Antrish Forest	Sector-77	STP not Functional
28	M/s Great Value Projects India Ltd. Plot No.-GH-02, Sector-107, NOida (Great Value Sharnam Society)	GH-02 Sector-107	STP functional
29	M/s Sunworld Developers Pvt. Ltd., Plot No.-GH-01B, Sector-107) Noida (Sunworld Vanalika Society)	GH-01B, Sector-107	STP Not functional
30	Prateek Infraprojects India Pvt. Ltd. GH-01A (Beta-2) Sector-107, Noida (Prateek Edifice Society)	GH-01A (Beta-2) Sector-107	STP functional
31	Lotus Boulevard Plot no03)	Sector-100	STP functional
32	M/s Claud-9 Projects Pvt. Ltd. Plot No.-229, Okhla Industrial Estate, New Delhi (Lotus Spacia Plot No GH- 02)	GH-02 Sector-100	STP not functioning properly
33	M/s Sethi Buildwel Pvt. Ltd., Plot No.-GH-01B, Sector-107) Noida (Shathi Max)	GH-02B, Sector-76	STP not functional
34	M/s Logix Infratech Pvt. Ltd. Plot No.-GH-01, Sector-143, Noida (Logix Blossom Green)	GH-01 Sector-143	STP not functional
35	M/s Logix city Developers Pvt.	GH-02 Sector-143	STP not functional

			Ltd. Plot No.-GH-02, Sector-143, Noida (Logix Blossom Zest)		
		36	M/s Amarpali Zodiac Developers Pvt. Ltd., Plot No.-GH-03, Sector-120, Noida (Amarpali Zodiac)	GH-03 Sector-120	STP is not working
		37	M/s R.G. Residency Pvt. Ltd., Plot No.-GH-02, Sector-102, Noida (R.G. Buildtech)	GH-02 Sector-120	STP is not working
		38	M/s Gaursons India Ltd., Plot No.-GH-04, Sector-119, Noida (Gaur Grander)	GH-04 Sector-119	STP not constructed
		39	M/s Eldeco Infrastructure & Properties Ltd. , Plot No.-GH-03, Sector-119, Noida (Eldeco Amantran)	GH-03 Sector-119	STP is in running condition but Maintenance records are not provided
		40	Gulshan IKwana, Sector-143, Noida	Sector-143	STP functional
		41	Aditya Celebration, Sector-76, Noida	Sector-76	STP not constructed sewer line of society connected to main sewer line of Noida Authority.
		42	Prateek Wisteria, Sector-77, Noida	Sector-77	STP working properly
		43	Elite Homez, Sector-77, Noida	Sector-77	STP found in proper functional

		44	Civitech Sampriti, Sector-77, Noida	Sector-77	STP not functioning properly
		45	Grahparvesh, Sector-77, Noida	Sector-77	STP found in proper functional
		46	Ajnara Defodril, Sector-137, Noida	Sector-137	STP found not working
		47	Supertech Ecocity, Sector-137, Noida	Sector-137	STP found working
		Inspection of societies has been affected due to Covid-19, that is the reason of slow progress, so it is requested to kindly grant extra time in addition to compliance period. Inspection report and photographs enclosed (Annexure-A)			
2	In compliance with Hon'ble NGT directions and Water Prevention Act-1976, joint inspections with UPPCB team will be conducted at different sections/ location and violators to be appropriately prosecuted. Committee shall also check untapped sewer lines of individuals/builders/ villagers and same shall be informed to concerned department for necessary action. (Time Required - 1year)	Joint Inspection with UPPCB team is carried out as per norms prescribed by State Pollution Control Board at different industries Location:- <ol style="list-style-type: none"> 1. M/s Sandeep Paper Mill, sector -06 : STP found functional and performing standard norms prescribed by CPCB copy of the consolidated report is attached herewith for your kind perusal please. 2. M/s Body Care International Ltd., D-247/13, sector-63 : There was no arrangements for treatment of untreated effluent. Untreated effluent was discharging into noida drain . A sample of untreated effluent analyzed and found not match the prescribed limits. Report sent to board head office to penalize the industries for non compliance of water (Pollution control) article 1974. 3. M/s Halidram Snacks Pvt. Ltd., plot no.-A-11, sector -68 : ETP found functional and report of treated water analyzed and found according to norms as prescribed by CPCB . 4. M/s Anand Electro Platers, B-87- 88, sector -10 : ETP found functional and sample of treated water has been analyzed at regional office and found as per norms as prescribed by CPCB. (Annexure-B) 			
3	Proposals for strengthening of existing sewerage network amounting to Rs.19.7745Cr. have been submitted and same are to be executed on priority basis. (Time Required - 2years)	There are total 8 (eight) indentified,sewer strengthening works. Three works out of eight are almost completed ,that is of 62 percent of the targeted. The updated information sheet having details of works is attached herewith.as (Annexure-C)			
4	Noida Authority in anticipation of future projected load has already planned to put more STPs	Noida has 6 nos. of STPs constructed at different places. Existing Capacity of STPs is 231 MLD. Sewage generation on an average is 215 MLD. (Present) The STP project having capacity 180MLD had been Tendered out vide Job			

	of capacity 180MLD as planned by WAPCOS in place to accommodate the future load of sewerage effluent discharge of city. (Time Required – 4years)	No.: 14 & 15. The work has been awarded and is in progress. C.B. No.14/ GM(R)/ AO/ SM (OA)/ 2020-21 Dt. 03.09.2020 for 80 MLD C.B. No. 15/ GM(R)/ AO/SM (OA)/2020-21 Dt. 03.09.2020 for 100 MLD Work is expected to be completed in two years.												
5	100Nos. of Public Toilets and 56Nos of community toilets have been constructed. In addition to that mobile toilets have been installed at slum/ remote areas under ODF scheme of Govt. of India. All Toilets are regularly monitored for proper functioning and maintenance. All the community/ Public Toilets are connected with the existing sewerage network. (Work completed)	(Work Completed) The inspection of these public and community toilets is conducted on a regular basis. The copy of these weekly inspection reports is attached herewith as Annexure-D . Here, we would like to assure the Hon'ble Bench that all the toilets are fully functional and operating in a compliant manner. <table style="width: 100%; border: none;"> <tr> <td style="width: 70%;">Nos. of Public Toilets</td> <td style="width: 10%; text-align: center;">:-</td> <td style="width: 20%; text-align: right;">104</td> </tr> <tr> <td>Nos. of Pink Toilets (for Ladies specially)</td> <td style="text-align: center;">:-</td> <td style="text-align: right;">08</td> </tr> <tr> <td>Nos. of Community Toilets</td> <td style="text-align: center;">:-</td> <td style="text-align: right;">56</td> </tr> <tr> <td>Nos. of Urinals</td> <td style="text-align: center;">:-</td> <td style="text-align: right;">104</td> </tr> </table> All above are fully functional.	Nos. of Public Toilets	:-	104	Nos. of Pink Toilets (for Ladies specially)	:-	08	Nos. of Community Toilets	:-	56	Nos. of Urinals	:-	104
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Nos. of Community Toilets	:-	56												
Nos. of Urinals	:-	104												
6	Total 22Nos of desludging points have been constructed at last sewer manhole near SPS (Sewage Pumping Station). Sewage from different Public Toilets/ slum areas is collected and discharged in these decanting points by registered sewage decanters heavy vehicles fitted with GPS. (Work completed)	Work Completed. Report already placed before with the Hon'ble bench vide the afor referred letter dated 20/12/2019.												
7	We are in process of developing in situ treatment using constructed wetland technique for Noida drain in consultation with Prof. C R Babu (CEMDE, University of Delhi). Six constructed wetland system each covering a stretch of 500meter length have been proposed for abatement of organic load of Noida drain. (Time Required -	Action plan for the in-situ remediation and rejuvenation of Noida drain using 'Constructed Wetland' system and by development of biodiversity park has been submitted by Dr. C. R. Babu. Detailed Project Report (DPR) has been framed by Irrigation Department accordingly, which is vetted by Dr. C.R. Babu and is under process of financial approval enclosed as (Annexure – E) .												

	1.5years)	
8	Special drives have been carried out against encroachers on embankment of drains and same has been maintained. So disposal of untreated waste water into drains has been stopped. All encroachments on the embankment of these 30 drains will be removed within next one year. (Time Required – 1year)	(Work Completed) The drives to ensure encroachment free drains embankments are carried by the respective Work Circle Incharge. The copy of the recent summarized reports with photographs as carried by the respective work circles indicate no encroachment on the drain's embankments are placed herewith as Annexure – F for your ready perusal please.
9	Noida will arrange further study by WAPCOS/ EIL to evaluate feasibility of Intercepting sewer scheme as a long-term remedial measure based on the study report further action will be taken accordingly. (Time Required –3 years)	Noida has invited WAPCOS vide letter no. Noida/DGM(Jal)/ 2020/139 Dt. 07.09.2020 to carry out feasibility study to intercept 30 drains and connect these drains to main Sewer lines. In this regard we have received reply form WAPCOS vide letter no. WAP/Noida/Jal/2020/01 Dated 09.09.2020 in which they are agree to undertake the project and assured that they will send their expert team to inspect the condition of drains and assess the volume of work involved. (Annexure – G)

Pl. Note: The Progress of the work has been slow down due to COVID-19

Enclosure :-

1. Copy to time bound Action Plan (Submitted)
2. Copy to Bank Guarantee (Submitted)


(AVINASH TRIPATHI)
OFFICER ON SPECIAL DUTY
NOIDA

Copy to

1. P.S. to Chairman, Sir for kind information.
2. P.S. to Chief Executive Officer Ma'am for kind information.
3. P.S. to Additional Chief Executive Officer (S) Ma'am for kind information.
4. P.S. to Additional Chief Executive Officer (P) Sir for kind information.
5. General Manager (R) for kind information.
6. Dy. General Manager (Jal) for necessary action.
7. Senior Project Engineer (Health) for necessary action.


OFFICER ON SPECIAL DUTY
NOIDA



File No. A-14011/1/2020-UPC-I/ 7623

Date: 28/09/2020

To,

The CEO,
New Okhla Industrial Development Authority [NOIDA]
Sector 6, Noida - 201301
District Gautam Budh Nagar
Uttar Pradesh, India

Subject-Comments on action plan submitted in compliance to directions of Hon'ble NGT in O.A. No. 1002 / 2018 titled Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors.

References: Your letter Noida/DGM (JAL)/2020/146 dated 08/09/2020

Sir

Apropos above, this is to communicate that the action plan submitted by you has been examined at our level and observed that the action plan covers all short term and long term measures for abatement of pollution of NOIDA drain.

In this matter this is to further communicate that CPCB has formulated guidelines on Alternate Treatment Technologies for Wastewater Treatment in Drains. As per the guidelines, proposal / DPR submitted by UP Irrigation on In-situ remediation based on Constructed Wetland Systems are examined and accordingly, observations in the matter are as follows:

1. DPR only envisages structure design and rates of Gabion, Physical Filters and Constructed Wetland. However, Organic loading of drains, Hydraulic Retention Time and Surface Loading rate of Oxidation pond / Constructed Wetland are not considered while designing constructed wetland system.
2. Proposed 06 Constructed Wetland System are not earmarked along the length (17.1Km) of drain.
3. Monsoon flow of drains also need to be considered while designing such structures. As one of the major function of drain is to carry storm water, it is to ensure that drain identified for In-situ treatment will not cause flooding or blockage during monsoon or heavy rains.
4. Provisions must be made for regular removal and proper disposal of deposited silt.
5. Spacing between the gabions need to be cleaned on regular basis as it may get choked with silt and floating materials.

In view of above, it is suggested that above observations may be considered for in-situ treatment of NOIDA drain. It is also suggested that suitable stretch may be identified for implementation of 01 number of constructed wetland system on pilot basis and compliance of directions.

Encl.: As Above

Yours faithfully

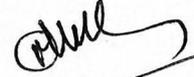


[N K Gupta]

Divisional Head UPC-I

Copy to:

1. The Principal Secretary, : For information please.
U.P. Irrigation Department
90, Cantonment Road, Udaiganj,
Husainganj, Luknow
Uttar Pradesh 226001
2. Regional Officer, Noida : For follow up with Noida Authority.
U.P. Pollution Control Board,
E-12/1, Sector-1, Noida - 201301,
Uttar Pradesh
3. DH Law, CPCB Delhi : For information please.



[N K Gupta]

3760/UPG1
30/sep/2020

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
[NS]
30/9/2020

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

No. A-14011/1/2020-Mon 7620

Dated 28/09/2020

To,

The Principle Secretary
Urban Development
834, Bapu Bhawan, Lucknow - 226001

Sub: Compliance of directions of Hon'ble NGT in the matter of O.A No 1002/2018;
titled Abhisht Kusum Gupta Vs State of Uttar Pradesh & Ors.

Sir,

Hon'ble NGT vide order dated 30/07/2019 and 11.09.2019 in above said directed
as follows:

"CPCB may consider this aspect and pass appropriate orders. Having regard to the seriousness of the issue, we direct the EDMC, DJB, NOIDA Authority and the Ghaziabad Nagar Nigam to furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited."

"We are of view that instead of going into the controversy whether area falls in the jurisdiction of Ghaziabad Nagar Nigam or Palika Parishad, Khoda Makanpur, we may direct the Secretary Urban Development, UP to furnish such performance guarantee and ensure compliance of order dated 30.07.2019. Ordered accordingly."

Action plan for abatement of wastewater generated from Palika Parishad, Khoda Makanpur are not conceptualized till date. In this regard, it requested that action plan in compliance to directions of Hon'ble NGT for wastewater generated from Palika Parishad, Khoda Makanpur may formulated at the earliest.

Encl.: As Above

Yours faithfully

[N K Gupta]
Divisional Head UPC-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
दि. 30/09/2020

3760/UPC-I
30/sep/2020

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Office Copy

No. A-14011/1/2020-Mon 7621-22

Dated 28/09/2020

To,

The Chief Executive Officer,
Delhi Jal Board,
Varunalaya, Phase - II,
Jhandewalan Extn.
Delhi - 110005

The Commissioner,
East Delhi Municipal Corporation
419, Udyog Sadan
Patparganj Industrial Area
Delhi - 110092

Sub: Directions of Hon'ble NGT in the matter of O.A. No. 1002 / 2018

Sir,

Hon'ble NGT in the matter of O.A. No. 1002 / 2018 vide order dated 30/07/2019 directed as follows:

"CPCB may consider this aspect and pass appropriate orders. Having regard to the seriousness of the issue, we direct the EDMC, DJB, NOIDA Authority and the Ghaziabad Nagar Nigam to furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited."

It is requested to submit the latest status of work completed by your organization for compliance of Hon'ble NGT directions.

Yours faithfully

[N K Gupta]
Divisional Head UPC-I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्मित...
दिनांक 30/09/2020

o/c

3759/UPC-I
30/09/2020



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE CHIEF ENGINEER (EAST)
ROOM NO. 501, VARUNALAY PH-II, KAROL BAGH, NEW DELHI-05
 E-mail: ceeast.djb@gmail.com, Contact: 011-23554519

STOP CORONA: MAINTAIN SOCIAL DISTANCING AND USE FACE MASK

164443
 16 OCT 2021
 Annexure-VI
 Central Pollution Control Board
 Parvesh Bhawan, East Arjun Nagar, Delhi-110032

NO.: DJB/CE(East)/2020/ 557

Dated: 15/10/2020

Subject:- Status report regarding flow of untreated sewage of Kondli and Gharoli area (Delhi Catchment area) into Kondli Drain to be filed before Hon'ble NGT through CPCB in OA No.1002/2018 titled Abhisht Kusum Gupta V/s State of Uttar Pradesh & Others.

*Plur
19/11*

Ref:-Letter No. 14011/1/2020-Mon 7622 Dated 28.09.2020 from Divisional Head UPC-I, CPCB.

In reference to above, point wise current status of actions initiated by Delhi Jal Board is given below:

- A. In compliance of above in addition to legal action by Revenue wing it was proposed for trapping of drains at three locations contributing sewer discharge in Kondli drain and it was completed in January 2020. Details of trapping points alongwith current status is given below. After completion of these works of trappings, there is no any flow of untreated sewage of Kondli and Gharoli area (Delhi Catchment area) into Kondli drain. These locations were shown to members of CPCB & DPCC during their visit on 15.10.2019.

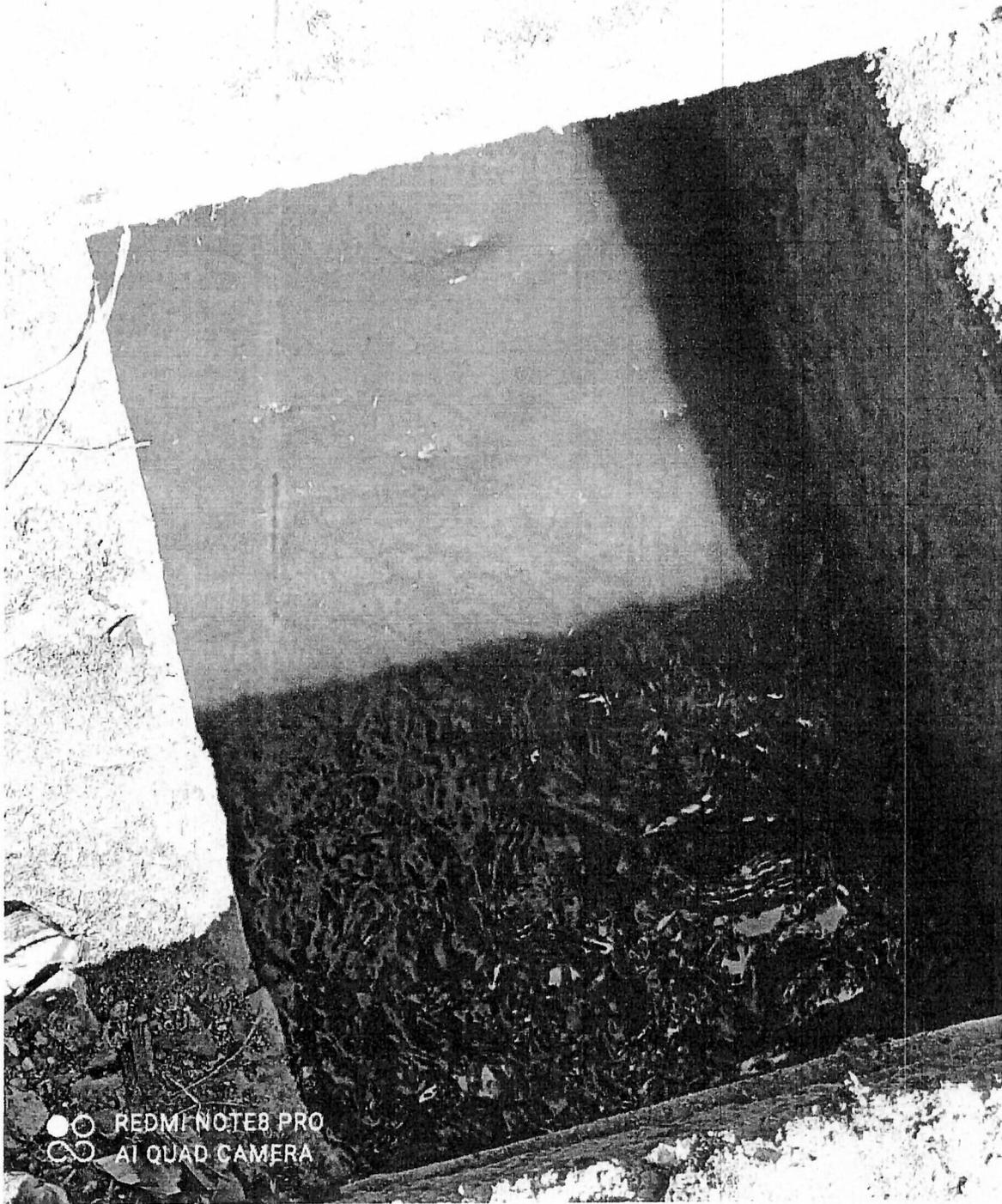
*Shri
15/10/2020*

Details of trapping points along with status is given below:

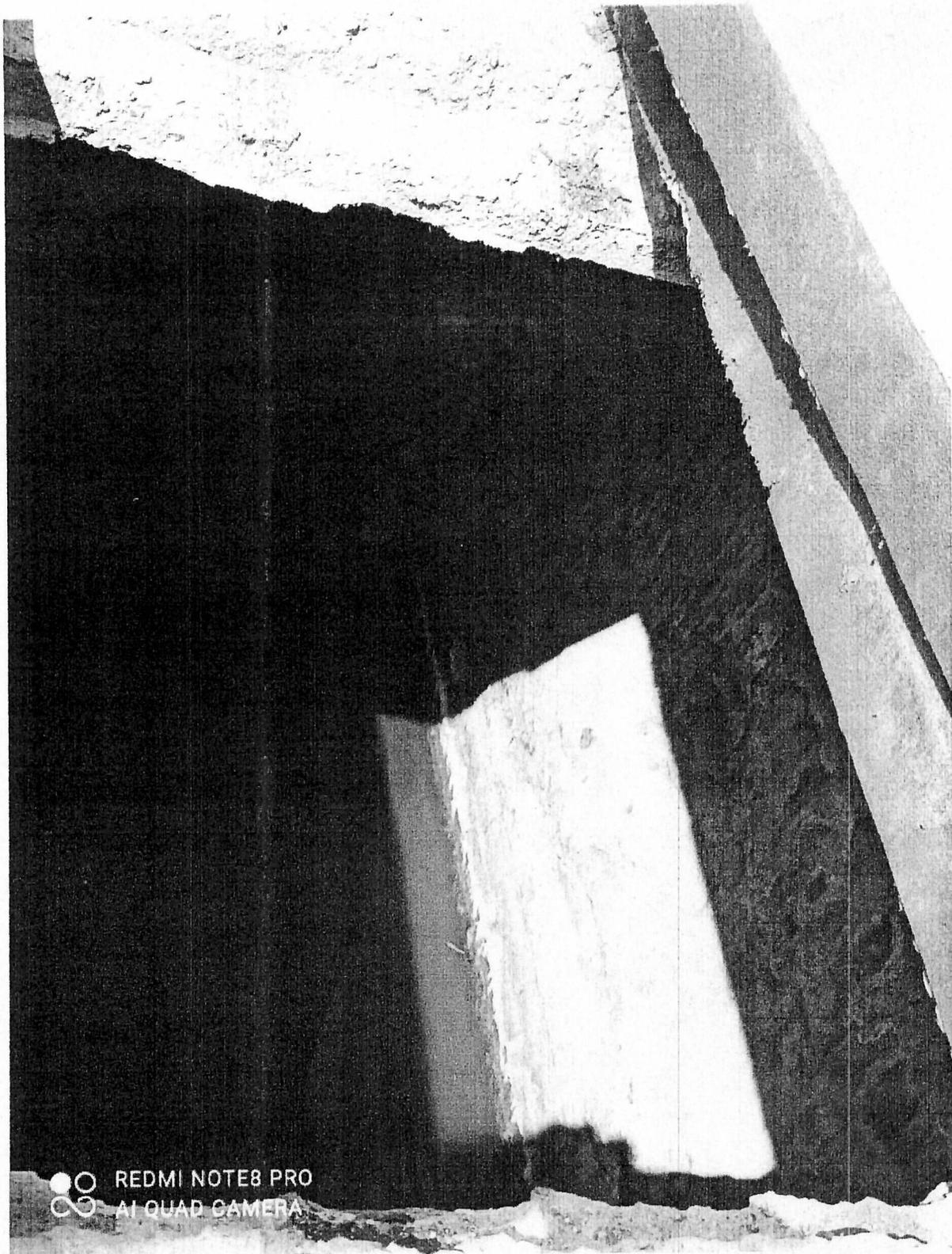
S. No	Location	Status	Remarks
1	Near Red Fox Hotel Main Road	Completed (Photograph Enclosed)	It has taken care of sewer flowing in drain from Gharoli Dairy Colony, Rajbeer Colony, A & B Block
2	Near Mix MIG Kondli SPS	Work Complete (Photograph Enclosed)	It has taken care of sewer flowing in drain from Kondli Village, Kondli Colony and its adjoining areas.
3	Near Kerala School in front of Khoda Colony	Work Completed (Photograph Enclosed)	It has taken care of sewer flowing in drain from Gharoli village, Sapera Basti and Mulla Colony.

- B. In addition to above as per recent decision by Delhi Jal Board, to install sewer connections it was found that 4774 Nos, of connections are already existing in this area as confirmed in survey. Besides this 763 number of Sewer connections have been installed by Delhi Jal Board, till date i.e. 09.10.2020 under "Mukhya Mantri Muft Sewer Connection Yojna". Apart from these works of installation of remaining 598 Nos sewer connections are under progress and are likely to be completed by 31.03.2021.
- C. The performance Guarantee for rupees one crore in favour of CPCB has already been submitted as per directions of Hon'ble NGT on 31.12.2019.

Not with standing above it is pertinent to mention here that trappings of the drains at the above mentioned three locations had completely stopped the



Water is receiving through DJB trapping Near Mix MIG
Kondli SPS



**No any flow of untreated sewage of Kondli and Gharoli area
(Delhi Catchment area into Kondli drain) After Mix MIG Kondli**

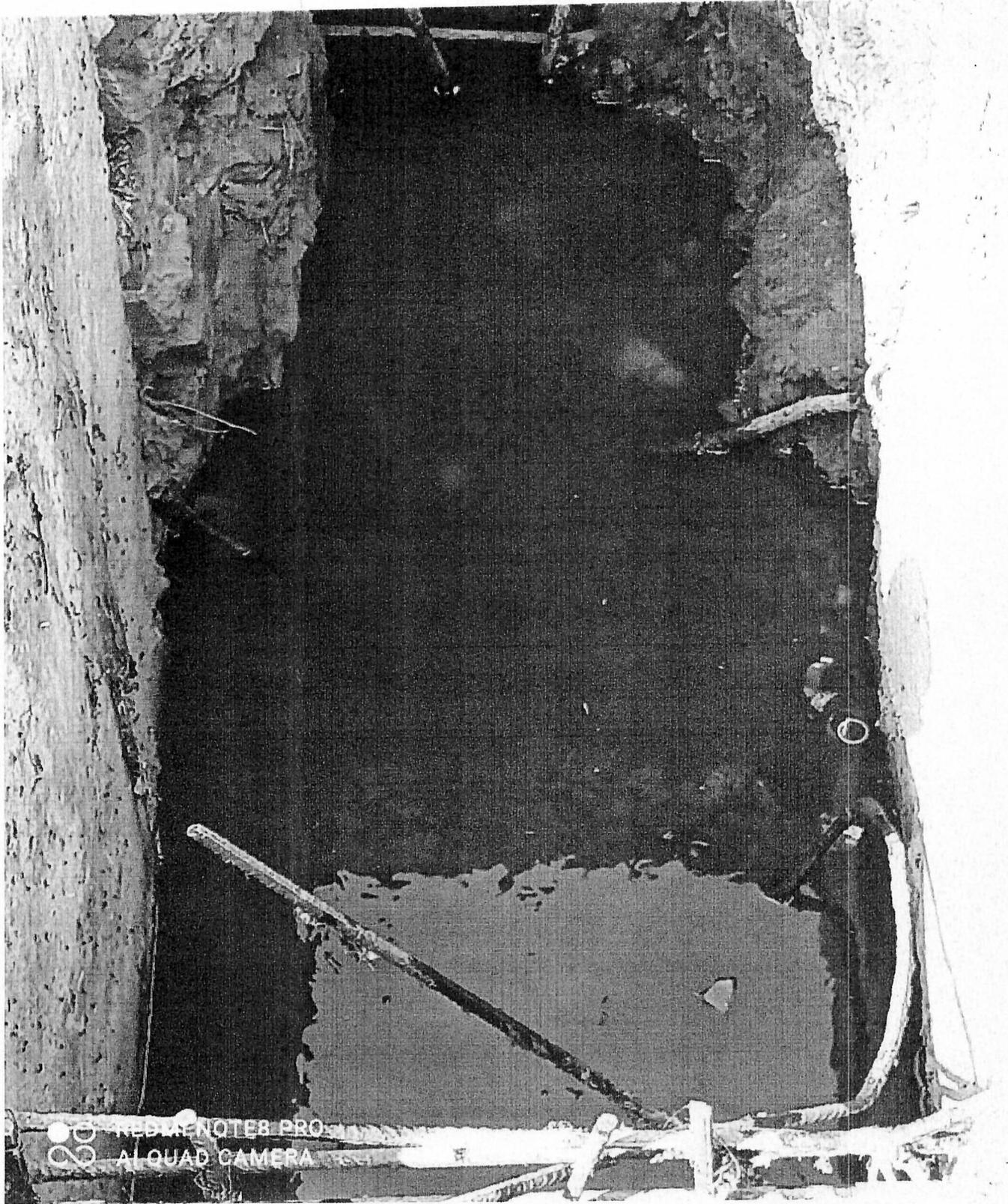
SPS



Water is receiving through DJB trapping Near Kerala School in front of Khoda Colony



**Water is receiving through DJB trappings Near Kerala
School in front of Khoda Colony**



**Water is receiving through DJB trapping Near Red Fox
Hotel Main Road**



No any flow of untreated sewage of Kondli and Gharoli area (Delhi Catchment area into Kondli drain) After Red Fox Hotel Main Road

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1002/2018

(With report dated 01.11.2019)

Abhisht Kusum Gupta

Applicant(s)

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 25.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Applicant(s): Mr. Abhisht Kusum Gupta, in person

For Respondent(s): Mr. Ravindra Kumar, Advocate for NOIDA
Mr. Aman Bhalla, Advocate for CPCB
Mr. Daleep Dhyani, Advocate for UPPCB

ORDER

1. The issue for consideration is the remedial action for preventing untreated sewer waste going to the irrigation canal in Sector 137, NOIDA.
2. Vide order dated 11.09.2019, this Tribunal considered the matter in the light of report from the concerned authorities as follows:

“3. A joint report was considered on 30.07.2019 and directions were issued to EDMC, DJB, NOIDA Authority and Ghaziabad Nagar Nigam to furnish performance guarantee in the sum of Rs. 1 crore each for the remedial action.

4. The application has been filed by the Ghaziabad Nagar Nigam to the effect that Khoda village is in the jurisdiction of Nagar Palika Parishad, Khoda Makanpur and not in the jurisdiction of Ghaziabad Nagar Nigam. The applicant seeks modification to the effect that performance guarantee may be

required to be furnished by Palika Parishad, Khoda Makanpur instead of Ghaziabad Nagar Nigam.

5. We are of view that instead of going into the controversy whether area falls in the jurisdiction of Ghaziabad Nagar Nigam or Palika Parishad, Khoda Makanpur, we may direct the Secretary Urban Development, UP to furnish such performance guarantee and ensure compliance of order dated 30.07.2019. Ordered accordingly.”

3. In the light of above, a report has been filed by the CPCB on 01.11.2019 as follows:

“2.0 DIRECTIONS ISSUED BY CPCB AND HONBLE NGT

CPCB has issued directions under section 5 of the Environment (Protection) Act, 1986 to EDMC, DJB, Ghaziabad Nagar Nigam (GNN), and NOIDA vide letter dated 06/06/2019 and Nagar Palika Parishad Khoda Makanpur vide letter dated 24/09/2019 for taking action for abatement of pollution of Noida drain. Details of directions are mentioned below:

Sl. No	Department	Directions issued u/s 5 of EPA, 1986
1.	NOIDA	<ul style="list-style-type: none"> i. To develop time bound action plan to stop discharge of untreated wastewater to 30 drains. ii. To intercept all drains and channelize wastewater to STPs so that no untreated wastewater is discharged to Noida drain. iii. To deposit an Interim Environmental Compensation of Z 1,00,00,000
2.	Ghaziabad Nagar Nigam	<ul style="list-style-type: none"> i. To establish sewerage network and treatment facility to treat sewage generated from Khoda village. ii. To Deposit an Interim Environmental Compensation of 1,00,00,000
3.	DJB	<ul style="list-style-type: none"> i. To initiate legal proceedings against the residents of GD colony, Gharauli village and Kondli village, Delhi having failed to take sewer connections. ii. To ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped.
4.	EDMC	<ul style="list-style-type: none"> i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators.

5.	Nagar Palika Parishad Khoda Makanpur	Show cause notice issued to explain the reasons as to why action should not be taken against Nagar Palika Parishad Khoda including levying of Environmental Compensation for discharge of untreated sewage to drainage system of Delhi. Copy of directions is attached as Annexure-I
6.	Hon'ble NGT directions	In addition, NGT directed EDMC, DJB, NOIDA Authority and the Ghaziabad Nagar Nigam to furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of the Government of India for the undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited

3.0 FOLLOW-UP ACTION BY CPCB

1. Noida authority made representation against the direction and EC imposed by CPCB on 01/07/2019. Reply of representation was made on 19/07/2019 (copy attached as **Annexure-II**) and hearing was conducted on 23/07/2019 and further directed to ensure compliance of directions. Copy of minutes is attached as **Annexure-III**.

2. Central Pollution Control Board convened meeting with officers of Delhi Pollution Control Committee (DPCC), Delhi Jal Board (DJB), East Delhi Municipal Corporation (EDMC), NOIDA Authority, UP Irrigation Flood Control Department, Nagar Palika Parishad Khoda Makanpur and Uttar Pradesh Pollution Control Board (UPPCB) on 01/10/2019 for further follow-up on action taken by concerned authorities. Minutes of meeting is attached as **Annexure-IV**.

3. Joint inspection

Joint inspection of drains with Dr C R Babu, Emeritus Professor, University of Delhi with concerned agencies was conducted on 15.10.2019 to identify suitable locations for in-situ treatment and verify the progress made so far.

Samples were also collected from different locations of drains at Delhi and Noida, U.P to ascertain the extent of organic loadings and Fecal coliform on 15.10.2019. Analytical results are depicted in Table 1.

Table 1: Analytical Results of Drain

Si. No.	Sample Location	Physico-Chemical Parameters				Bacteriological Parameters	
		pH	COD	BOD	TSS	Total Coliform (MPN/100m ¹)	Fecal Coliform (MPN/100m ¹)
Water Quality of Noida Drain at different locations							

1.	Budh Vihar, Sector-11, Noida	7.56	444	219	330	13 X10 ⁶	79 X10 ⁵
2.	S-14, New Kondli Road, Sector-11, Noida.	7.55	433	217	352	23 X10 ⁶	23 X10 ⁶
3.	Sector-50, Noida Link Road.	7.72	169	68	84	11 X10 ⁶	68 X10 ⁵
4.	Sector-137, India TV Metro Station, Noida.	7.78	186	71	65	13 X10 ⁶	13 X10 ⁶
5.	Noida drain at regulator	7.84	145	60	89	-	-
6.	Noida drain at before Confluence with river Yamuna	7.82	163	46	83	78 X10 ⁵	78 X10 ⁵
Water Quality of adjoining drains of Noida Drain							
7.	Khoda village	7.54	314	107	194	78	20 X10 ⁵
8.	Drain merges with Noida drain at Sector-142, Advant Navis Buisness IT Park, Noida.	7.70	182	100	63	46 X10 ⁶	46 X10 ⁶
<i>Note: All units are measured in mg/l except Fecal Coliform and pH.</i>							

BOD concentration at entrance of NOIDA, U.P is 219 mg/l whereas Fecal coliform count is 20 X 10⁵. However, concentration of BOD before confluence point is 46 mg/l and Fecal coliform count is 78 X 10⁵ MPN/100 ml. The results indicate that although there is marginal improvement in water quality as the drain travels through NOIDA but still concentration level of BOD and Fecal Coliform at the confluence point of drain with Yamuna is quite high.”

4. The report has also annexed status of action taken by the concerned agencies and further recommendation of CPCB as per following table:

“4.0 SUMMARY OF ACTION TAKEN BY CONCERNED AGENCIES

Based on the inspection made, analytical results of the samples collected from drains and action taken report of concerned agencies, summarized report is placed below:

Si. No	Department	Directions of CPCB and NGT	Status report	Recommendations
1.	NOIDA	<p>i. To develop time bound action plan to stop discharge of untreated wastewater to 30 drains.</p> <p>ii. To intercept all drains and channelize wastewater to STPs so that no untreated wastewater is discharged to Noida drain.</p> <p>iii. To deposit an Interim Environmental Compensation of Rs. 1,00,00,000</p> <p>iv. Hon'ble NGT directed to submit furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited</p>	<p>i. Noida authority made representation against the direction and EC imposed by CPCB on 01/07/2019. Copy attached as Annexure-V.</p> <p>ii. Reply of representation was made on 19/07/2019 and hearing was conducted on 23/07/2019 and Noida authority was further directed to ensure compliance of CPCB directions.</p> <p>iii. Representative of NOIDA has informed during the meeting on 01.10.2019 that committees being constituted for identification and taking action on high rise buildings discharging untreated waste and to identify villages which are discharging waste into drain</p> <p>iv. Action plan in compliance to direction issued not submitted till date</p> <p>v. Environment Compensation was not submitted till date.</p> <p>vi. Performance Bank Guarantee not submitted till date.</p>	<p>Noida authority shall prepare time bound action plan either to discharge of untreated waste throughaforesaid 30 drains. Alternatively, all such drains be intercepted and taken to STPs so that no untreated wastewater flows to Noida drain.</p>

2	Ghaziabad Nagar Nigam	<ul style="list-style-type: none"> i. To establish sewerage network and treatment facility to treat sewage generated from Khoda village. ii. To Deposit an Interim Environmental Compensation of 1,00,00,000 iii. Hon'ble NGT directed to submit furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited 	<ul style="list-style-type: none"> i. Ghaziabad Nagar Nigam vide letter dated 24.06.2019 clarified that the Khora village falls under the jurisdiction of Nagar Palika Parishad Khoda Makanpur. Copy attached as Annexure-VI. ii. Accordingly, show cause notice issued to Nagar Palika Parishad Khoda Makanpur vide letter dated 24.09.2019. 	
3.	DJB	<ul style="list-style-type: none"> i. To initiate legal proceedings against the residents of GD colony, Gharauli village and Kondli village, Delhi having failed to take sewer connections. ii. To ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped. iii. Hon'ble NGT directed to submit furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in terms of the directions of the CPCB, failing which the said amount will be forfeited 	<ul style="list-style-type: none"> i. Action plan of DJB was received vide letter dated 22/07/2019. Copy of letter is attached as Annexure-VII. ii. Representative of Delhi Jal Board informed that special camps were organized residents to take sewer connection. iii. 732 number of notice issued to residents of Kondli and Gharauli. It was also informed that 3 drains of PWD carrying wastewater shall be tapped and conveyed to Kondli STPs for treatment. Interception of drains will be finished by December, 2019. v. Performance Bank Guarantee not submitted till date 	<ul style="list-style-type: none"> i. DJB shall expedite and complete the interception of 03 adjoining drain in Delhi segment by December, 2019. ii. DJB should initiate legal proceedings against residents of GD colony, Gharauli village and Kondli village on account of their reluctance and failure to take sewerage connections. iii. DJB shall ensure that each building under their jurisdiction shall have sewer connection so that current practice of discharge of untreated sewage into storm water drainage system should be stopped.

4.	EDMC	<p>i. To direct dairy farms to develop decentralized treatment facility so that their untreated waste shall not be discharged to DDA drainage system.</p> <p>ii. To ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan/Legal action shall be initiated against such violators.</p> <p>iii. Hon'ble NGT directed to submit furnish performance guarantees in the sum of Rs. 1 crore each to the satisfaction of CPCB undertaking to take remedial actions in the terms of the directions of the CPCB, failing which the said amount will be forfeited.</p>	<p>i. EDMC has informed during the meeting that 591 Challan issued to residents of Kondli and Gharauli for disposing their wastewater into drain and Show-Cause notice is also issued to illegal dairies for discharging waste in drain.</p> <p>ii. East Delhi Municipal Corporation Veterinary Services Department Vide email dated 31/10/2019 provided the action taken report indicating action taken against the illegal dairy farms at Gharoli colony. Copy attached as Annexure-VIII.</p> <p>iii. Performance Bank Guarantee was not submitted. However, it was informed that same was approved by Competent Authority and will be submitted in one week time.</p>	<p>i. EDMC should ensure that untreated dairy waste including animal dungs from Gharuli village should not be discharged into storm water drain. Challan / Legal action shall be initiated against such violators.</p> <p>ii. The dairy farms be shifted to outskirts of the area in a time bound manner.</p>
5.	Nagar Palika Parishad Khoda Makanpur	<p>Show cause notice issued to explain the reasons as to why action should not be taken against Nagar Palika Parishad Khoda including levying of Environmental Compensation for discharge of untreated sewage to drainage system of Delhi.</p>	<p>i. Executive officer of Khoda Nagar Parishad has informed during the meeting that at present there is no infrastructure facility to treat and tap waste from Khoda colony.</p> <p>ii. Further, no reply received till date.</p>	<p>i. Khoda Nagar Palika should developed facility to tap untreated water of Khoda village and should discharge only treated water to drainage system of Delhi.</p> <p>ii. Directions for submission of performance guarantee in the sum of Rs. 1 crore by Ghaziabad Nagar Nigam to CPCB may refer to Nagar Palika Parishad Khoda Makanpur.</p>

5. The CPCB has further recommended as follows:

“Based on observation made by the inspection team including Dr. C.R. Babu, it is further recommended that in-situ treatment of Noida drain in Noida stretch be carried out as immediate measure for treatment of wastewater of NOIDA drain.

As, the Noida drain falls under the jurisdiction of UP Irrigation Flood Control Department and it is suggested that in-situ treatment may be carried out jointly by NOIDA authority and UP Irrigation Flood Control Department in consultation with Dr. C.R. Babu.”

6. In view of above, UP Irrigation Flood Control Department and NOIDA Authority may take further remedial action expeditiously which may be overseen by the Principal Secretary, UP Irrigation and Flood Control Department and the Chairman, NOIDA Authority. The Chairman, NOIDA Authority will act as a nodal agency for coordination and compliance which may be further overseen and coordinated by the CPCB.
7. The CPCB may furnish a status report in the matter before the next date by e-mail at judicial-ngt@gov.in.

List for further consideration on 18.05.2020.

Adarsh Kumar Goel, CP

Dr. Nagin Nanda, EM

Siddhanta Das, EM

February 25, 2020
Original Application No. 1002/2018
AK